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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No.105/NCLT/AHM/2017
CA (CAA) No.85/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

Name of the Company: Adani Power (Mundra) Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
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|----|----------------------------------|----------|------------|---|
| 1. | Sandeep Singhi | Advocate | Petitioner | y  |
| 2. | Pranjal Buch for Singhi & Co. | " | " | |

ORDER

Learned Advocate Mr. Sandeep Singhi present for Petitioner.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

Representation of Income Tax Authorities received.

No representation received from other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

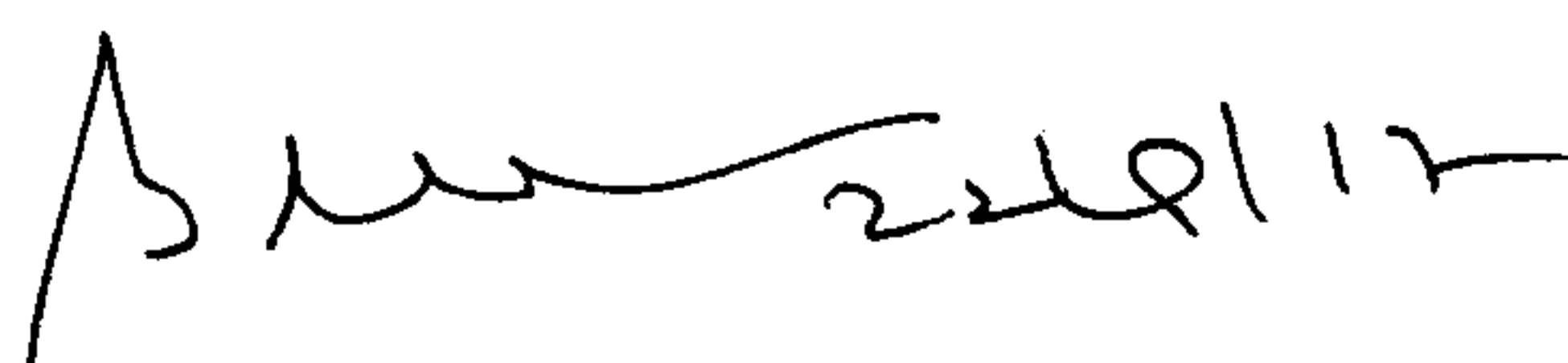
Date of hearing fixed on 13.10.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 13.10.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of September, 2017.